

State Vs. Kishan Singh @ Raja  
FIR no. 456/2019  
PS Bharat Nagar  
U/s 394/397/411/120B /34 of IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Prashant Diwan, Advocate for applicant/accused  
through video conferencing on Webex App.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to file fresh application as and when required.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

State Vs Deepak Dabas  
FIR no. 009/2020  
PS Kanjhawala  
U/s 302/34 IPC & 25/27/54/59 Arms Act.

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Ms. Geeta Sharma, Advocate for applicant/accused through video conferencing on Webex App.

Issue notice to SHO/IO to file reply for 16.05.2020

Soft copy of the application and this order sheet be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9717537079 of concerned Naib Court HC Vikash. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 16.05.2020.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 985/2020  
State Vs Kundu Swami  
FIR no. 326/16  
PS Bharat Nagar  
U/s 302/307/147/148/506/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Pradeep Rana, Advocate for applicant/accused through video conferencing on Webex App.

This is an application for extension of interim bail for two months.

Accused is on interim bail w.e.f 13.03.2020.

Considering facts and circumstances, in order to avoid egress and outgress to/from the jail. Interim bail of accused is extended for a further period of 30 days w.e.f today on same terms and conditions.

Application stands disposed off.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 958/2020  
State Vs Narender  
FIR no. 518/16  
PS Subhash Place  
U/s 364A/365/341/120-B/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Praveen Dabas, Advocate for applicant/accused.

Learned counsel for applicant/accused seeks adjournment.

At request, bail application be put up on 19.05.2020.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail Application no. 913/2020  
State Vs Rajwanti  
FIR no. 46/2020  
PS South Rohini  
U/s 306/506/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Amit Nahata, learned Counsel for the applicant/accused through video conferencing on Webex App.

Arguments on anticipatory bail application heard through video conferencing.

Application vehemently opposed by Learned Addl. PP for State submitting that there are various cases against the accused.

The other cases , prima facie appear to have no relation with the commission of suicide of deceased Aarti on 25.03.2020.

Accused Lalit (husband of deceased) is already admitted bail by this court. Applicant is the mother of accused Lalit.

In the facts and circumstances, applicant/accused is admitted to anticipatory bail on the following terms and conditions:

1. In the even of arrest, applicant/accused be released subject to furnishing personal bond in the sum of Rs.20,000/ with one surety in the like amount to the satisfaction of IO.
2. Applicant/accused shall join the as and when required by the IO.

Bail application disposed off.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 977/2020  
State Vs Harish Arora  
FIR no. 23/16  
PS EOW  
U/s 420/120B/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Abdul Kalam Azad, Advocate for applicant/accused  
through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 906/2020  
State Vs Narayan  
FIR no. 326/16  
PS Bharat Nagar  
U/s 302/307/147/34/506/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Kundan Kumar, Advocate for applicant/accused through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020



Bail application no. 905/2020  
State Vs Md. Afsar  
FIR no. 26/11  
PS Ashok Vihar  
U/s 302/396/412/120-B/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Kundan Kumar, Advocate for applicant/accused through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

State Vs Kailash & Ors.  
FIR no. 521/18  
PS Bharat Nagar  
U/s .302/307/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.  
Sh. Gajraj Singh, Advocate for the applicant/accused  
through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

State Vs Lalit  
FIR no. 46/2020  
PS South Rohini  
U/s 306/506/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Amit Nahata, learned Counsel for the applicant/accused  
through video conferencing on Webex App.

Reply filed by SI Vikas Singh.

Arguments on anticipatory bail application heard through video conferencing.

Accused was granted interim protection vide order dated 18.04.2020, which was further extended vide order dated 11.05.2020.

In the reply to the anticipatory bail application, it is stated that accused has joined investigation and handed over the relevant documents related to marriage of the deceased. As per allegations on 25.03.2020 deceased Arti had committed suicide, FIR was registered against accused on the suspicion, as per the statement of father of deceased, recorded by SDM Saraswati Vihar, Delhi.

Learned Addl. PP for State vehemently opposed anticipatory bail application.

Considering facts and circumstances, applicant/accused is admitted to anticipatory bail on the following terms and conditions:

1. In the even of arrest, applicant/accused be released subject to

furnishing personal bond in the sum of Rs. 20,000/ with one surety in the like amount to the satisfaction of IO.

2. Applicant/accused shall join the as and when required by the IO.

Bail application disposed off.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)

Rohini Courts, Delhi/15.05.2020

Bail application no. 990/2020  
State Vs Rekha  
FIR no. 433/2020  
PS Sultan Puri  
U/s 20 (b) (ii) B NDPS Act

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Deepak Ghai, learned counsel for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application dismissed as withdrawn with liberty to file fresh application as and when required.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 995/2020  
State Vs Rajesh  
FIR no. 114/2016  
PS North Rohini  
U/s186/307/353/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. V. K. Chaurvedi, Advocate for applicant/accused.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 996/2020  
State Vs Varun Takiyar  
FIR no. 307/2018  
PS Maurya Enclave  
U/s 302/IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Iqbal Khan, Advocate for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn with liberty to file fresh application as and when required.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 997/2020  
State Vs Himanshu  
FIR no. 791/2017  
PS Sultan Puri  
U/s IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Iqbal Khan, Advocate for applicant/accused through video conferencing on Webex App.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn with liberty to file fresh application as and when required.

Bail application dismissed as withdrawn.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020



Bail application no. 965/20  
State Vs Yogesh @ Yogi  
FIR no. 56/16  
PS Kanjhawala  
U/s 302/365/201/120B/34 IPC & 25/54/59 Arms Act

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Gajraj Singh, learned counsel for applicant/accused.

Arguments on interim bail application of accused Yogesh @ Yogi heard.

Report was called by learned Duty Judge dated 13.05.2020, from Jail Superintendent about medical condition of accused.

It is stated in the report by Superintendent that accused/inmate is under treatment in jail for Psoriasis since 2017. He has red itchy patches with intense pruritis (itching) and silvery white plaques on all over the scalp along with both ears, abdomen and lateral chest for which he has been advised appropriate medications. He has complaints of bilateral knee pain since 2017 for which he has been reviewed and advised investigations and medications. Thereafter, he was reviewed on 09.05.2020 in Cj-01 Dispensary and advised medications, x-rays and for review by jail visiting orthopaedic. Inmate

has also complaint of cough with expectoration, fever, haemoptysis (blood in sputum) and weight loss since 07.10.2019 for which he was under treatment in jail and reviewed at medicine department DDU hospital in compliance of court order where he was reviewed for complaints of cough with expectoration and advised x-rays and investigations and for further review. On 18.11.2019 he was diagnosed as a case of Pulmonary Kochs (Tuberculosis of lungs) and Anti Tubercular treatment (ATT) was started and he was admitted in Central Jail hospital from 19.11.2019 to 16.01.2020 (approximately 02 months) and ATT was continued. Thereafter, his treatment for pulmonary TB is in continuation in jail. He has complaint of breathlessness since last six months. On 14.05.2020, patient/inmate was reviewed by jail visiting medicine SR and advised to continue Anti Tubercular Treatment (ATT) in view of persisting complaints of breathlessness, intermittent cough with expectoration and advised investigations and for further review with reports. It is reported that at present he has complaint in terms of breathlessness, intermittent cough with expectoration are persistent in nature.

Bail application is vehemently opposed by learned Addl. PP submitting that accused is involved in the heinous crime and that at this stage evidence is not required to be appreciated.

It is not denied in the reply that material witnesses have already been examined. Hence, there is no possibility of accused intimidating the witnesses or tampering with evidence. It is stated that IO is being examined in the court.

In the facts and circumstances and considering the medical condition of accused, he appears to be susceptible to get infected with the contagious disease and/or to infect any other person in the jail. Hence, accused Yogesh @ Yogi is admitted to interim bail for a period of 45 days from today on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent and further furnishing surety bond for an amount of Rs.20,000/- within 15 days when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 984/20  
State Vs Sudhir @ Bunty  
FIR no. 196/19  
PS Bharat Nagar  
U/s 302 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Gajraj Singh, learned counsel for applicant/accused.

Arguments on interim bail application of accused Sudhir @ Bunty heard.

Interim bail is sought on the ground of illness of his mother.

Application is vehemently opposed by learned Addl. PP submitting that there is no ground for interim bail.

It is verified by IO that mother of accused/applicant is residing with two minor children aged 12 years and 07 years. It is stated in the application that there is nobody to look after the mother of accused. Medical documents of mother of accused are annexed along with application.

In the facts and circumstances accused Sudhir @ Bunty is admitted to interim bail for a period of 45 days from today on

furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.20,000/- to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 980/20  
State Vs Umar Ali  
FIR no. 26/11  
PS Ashok Vihar  
U/s 302/396/412/120B/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Anwar Ali Khan, learned counsel for accused.

Arguments on interim bail application heard.

Interim bail is sought by accused on the ground that his mother is ill and there is nobody to take care of her. Mother of accused is residing at Amroha. Accused has not stated as to who is taking care of her as on date. IO in his reply has also mentioned that accused has not provided the details of his kin and kith who are taking care of accused in Amroha.

In the medical documents no serious illness appears to have been mentioned for which presence of accused is necessary to take care of his mother.

Application for interim bail is vehemently opposed by learned Addl. PP on these grounds.

Considering the facts and circumstances, no ground for

interim bail. Application is accordingly dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 991/20

State Vs Karnail

FIR no. 350/20

PS Raj Park

U/s 33/38 Delhi Excise Act r/w section 188/269/270 IPC r/w section 3  
Epidemic Diseases Act.

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Deepak Ghai, learned counsel for accused.

Arguments on bail application heard.

As per allegations illicit liquor was recovered from the possession of accused.

Application is opposed by learned Addl. PP submitting that huge quantity of illicit liquor was recovered from accused.

Offence alleged against accused is punishable with imprisonment which may extend upto 03 years. All witnesses are police officials.

In the facts and circumstances accused is admitted to bail on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall



additionally furnish surety for an amount of Rs.20,000/- to the satisfaction of concerned court.

Application is accordingly disposed off.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 992/20  
State Vs Manjeet  
FIR no. 241/20  
PS Vijay Vihar Park  
U/s 33/38 Delhi Excise Act r/w section 188 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Deepak Ghai, learned counsel for accused.

Arguments on bail application heard.

As per allegations illicit liquor was recovered from the possession of accused.

Application is opposed by learned Addl. PP submitting that huge quantity of illicit liquor was recovered from accused.

Offence alleged against accused is punishable with imprisonment which may extend upto 03 years. All witnesses are police officials.

In the facts and circumstances accused is admitted to bail on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.20,000/- to the

satisfaction of concerned court.

Application is accordingly disposed off.

**(Ajay Pandey)**

Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 994/20  
State Vs Ravi  
FIR no. 80/20  
PS Mangolpuri  
U/s 307/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Paramjeet, learned counsel for accused.

This is an application for bail of accused Ravi.

Application is opposed by learned Addl. PP submitting that case of accused is not covered for the offences referred by High Powered Committee of Hon'ble High Court of Delhi.

Accused was arrested for offence u/s 307/34 IPC on 28.01.2020. Till date charge-sheet has not been filed. Accused is entitled for default bail u/s 167(2) Cr.PC.

In the facts and circumstances accused is admitted to bail on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.20,000/- to the satisfaction of concerned court.

Application is accordingly disposed off.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020

Bail application no. 993/20  
State Vs Nirjesh Singh Chauhan  
FIR no. 119/20  
PS Budh Vihar  
U/s 304B/498A/34 IPC

15.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through vide conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Ms. Kiran Bala, Ld. Addl. PP for State.

Sh. Neeraj Gupta, learned counsel for accused.

Sh. Imran Malik, learned counsel for complainant.

Arguments on bail application heard.

Bail application is vehemently opposed by learned Addl. PP assisted by learned counsel for complainant submitting that case of accused is not covered for the offences referred by High Powered Committee of Hon'ble High Court of Delhi.

As per allegations deceased Priya, wife of applicant committed suicide by hanging 23.04.2020. Information to this effect was given by the applicant to police. Deceased was married to applicant on 01.05.2013. It was alleged in the statement of father of deceased before concerned SDM that deceased was tortured since marriage and applicant was also having an affair with girl.

It is argued by learned Addl. PP that in the subsequent

statement father of deceased has alleged that there was demand of dowry by the inlaws and deceased was tortured for the same.

Considering the initial allegations before concerned SDM and the gap between date of marriage and date of committing suicide, accused is admitted to bail subject to following terms and conditions:-

1. Accused shall furnish personal bond for an amount of Rs.50,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.50,000/- to the satisfaction of concerned court.
2. Accused shall not approach the witnesses or intimidate them.
3. Accused shall not tamper with the evidence.

**(Ajay Pandey)**  
Duty Judge/ADJ-02/(N-W)  
Rohini Courts, Delhi/15.05.2020